

Act, 1962 together with an explanatory memorandum.

[Placed in Library. See No. LT—1802/77].

(4) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1977, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964. Placed in Library.

[Placed in Library. See No. LT—1303/77].

12.02 hrs.

STATEMENTS OF PUBLIC
 ACCOUNTS COMMITTEE

SHRI C. M. STEPHEN (Idukki) : I beg to lay on the Table of the following Statements of the Public Accounts Committee:—

(1) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Hundred and Ninety-second Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Seventy-sixth Report (Fifth Lok Sabha) on National and Grindlays Bank.

(2) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Hundred and Ninety-ninth Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Fifty-ninth Report (Fifth Lok Sabha) on Purchase of Milo from Abroad.

(3) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Two Hundred and Fourteenth Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Seventy-second Report (Fifth Lok Sabha) on Remissions and Abandonment of Customs Revenue—Imports of Ethyl Alcohol.

(4) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of Two Hundred and Twenty-eighth Report of the Public Accounts Committee (Fifth Lok Sabha) regarding Action Taken by Government on the recommendations contained in their Hundred and Seventieth Report (Fifth Lok Sabha) on Crash Scheme on Rural Employment.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th December, 1977, agreed without any amendment to the Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 29th November, 1977."